

Restoration of train running between Samdari and Palanpur

3724. SHRI MOTIBHAI R. CHAUDHRY: Will the Minister of RAILWAYS be pleased to state:

(a) when the train running between Samdari and Palanpur (N. R.) was cancelled;

(b) whether this is the only train which links these above two stations; and

(c) if so, when it is likely to be restored?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MALLIKARJUN): (a) to (c) 239/240 Palanpur-Samdari passenger trains were cancelled from 13-6-80 due to strike of loco running staff. These trains were however restored with effect from 23-6-80. Besides, 4 through coaches are also running between Jodhpur and Ahmedabad by 265/266 Passenger and 65A/66A Bhuj Fast passenger which provide another direct service between Samdari and Palanpur.

Amount of PF outstanding against Jute Industries in West Bengal

3725. SHRI R. P. YADAV: Will the Minister of LABOUR be pleased to state:

(a) whether Government are aware that there is heavy default of Employees provident fund dues in jute Industries and if so, what are the names, the amount due in Jute factory in West Bengal; and

(b) what concrete steps are being considered to wipe out the default in the Jute Industries as also levy of penal damages under section 14B of the Act?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRI T. ANJIAH): (a) and (b) According

to the information furnished by the Employees Provident Fund Organisation 16 Jute mills in West Bengal, 3 in Andhra Pradesh and 2 in Bihar are in default of payment of provident fund contributions. Particulars of the 16 West Bengal Jute mills in default are given in the statement enclosed. Of these, 15 mills are "exempted" and the default in their case is non-transfer of provident fund contributions to their own boards of trustees. In such cases the possible lines of action are:—

(1) prosecution under section 14 of the Employees Provident Fund and Miscellaneous Provisions Act, 1952;

(2) filing F.I.Rs. in term of section 406/409 of the Indian Penal Code;

(3) bringing defaults to the notice of the employees' and employer's organisations;

(4) approaching courts under section 110 of the Criminal Procedure Code to bind the accused employers for good conduct;

(5) Cancellation of exemptions; and

(6) filing of appeals to secure enhanced punishments.

The above steps are being taken by the Employees' Provident Fund Organisation. As regards the one unexempted jute mill necessary legal action in terms of the Employees Provident Fund and Miscellaneous Provisions Act, 1952 is reported to have been taken.

Statement

Names of the Establishments Engaged in Jute Industry in West Bengal which have Defaulted in payment of the Provident Fund dues

Sl. No.	Name of the establishment	Whether exempted or unexempted	Amounts in default i.e. Amounts not transferred by the Management to the Board of the Trustees (Rs. in Lakhs)
1.	M/s. Alexandra Jute Mill Co. Ltd.	Exempted	26.06
2.	M/s. Kelvin Jute Co. Ltd.	Do.	80.26
3.	M/s. Kinnison Jute Co. Ltd.	Do.	98.16
4.	M/s. Khardah Co. Ltd.	Do.	19.16
5.	M/s. Megna Mills Ltd.	Do.	113.72
6.	M/s. National Co. Ltd.	Do.	51.66
7.	M/s. Sree Ambica Jute Co. Ltd.	Do.	54.69
8.	M/s. Union Jute Co. Ltd.	Do.	6.35
9.	M/s. Dalhousie Jute Co. Ltd.	Do.	12.46
10.	M/s. Eastern Mfg. Co. Ltd.	Do.	32.74
11.	M/s. North Brook Jute Mills Ltd.	Do.	32.92
12.	M/s. Empire Jute Co. Ltd.	Do.	62.42
13.	M/s. Naskarpara Jute Co. Ltd.	Do.	15.41
14.	M/s. Gouri Sankar Jute Mill	Do.	34.09
15.	M/s. Bird Jute & Export Ltd.	Do.	2.26
16.	M/s. Bharat Jute Mills	Unexempted	8.42

Steps to improve sanitary surroundings of Delhi

3726. SHRI BHIKHU RAM JAIN:
Will the Minister of HEALTH be pleased to state:

(a) the measures which are being adopted to improve insanitary surroundings in the city of Delhi and provide public urinal, lavatories and storm water drains in several colonies and areas where there are non-existent;

(b) whether Government propose to constitute committee of experts to address itself primarily to the task of

improving insanitary conditions and ensure minimum health facilities in all parts of the city; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH (SHRI NIHAR RANJAN LASKAR): (a) The areas within the jurisdiction of Municipal Corporation of Delhi can be classified as:—

(1) Old built-up Abadies e.g. City Zones, S. B. Zone, part of Karol Bagh Zone and Civil Lines Zone;

(2) Rehabilitation colonies;